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C.A.No. 5133-5134 OF 1996

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ITEM No.115

COURT No. 2

SECTION IIIA

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Civil Appeal Nos.5133-5134 of 1996.@@
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Commissioner of Wealth Tax

Appellant

VERSUS

V.M. Ramanathan

Respondent

(With office report)

Date : 31/01/2001 These appeals were called on for hearing today

CORAM :

HON'BLE MR. JUSTICE S.P. BHARUCHA
HON'BLE MR. JUSTICE N.SANTOSH HEGDE
HON'BLE MR. JUSTICE Y.K. SABHARWAL

For Appellant (s) Mr. T.L.V. Iyer,Sr.Adv.
Mr. Rajiv Nanda,Adv.
Mr. B.V.B. Das,Adv.
For Ms. Sushma Suri,Adv.

For Respondent(s) Mr. Sanjay Kunur,Adv.
Mr. R.N. Keshwani,Adv.

UPON hearing counsel the Court made the following
O R D E R

.....L.....I..T.....T.....T.....T.....T.....T.....T.....T.....J

The civil appeals are dismissed.

No order as to costs.

(T.I. Rajput)
Court Master

(S.Sen Gupta)
Court Master

(Signed order is placed on the file)

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.PL55

IN THE SUPREME COURT OF INDIA

CIVIL APPELLATE JURISDICTION

Civil Appeal Nos.5133-5134 of 1996@@
CCCCCCCCCCCCCCCCCCCCCCCCCCCCCCCCCCCC

Commissioner of Wealth Tax ...Appellant (s)

Versus~

V.M. RamanathanRespondent (s)

O R D E R@@
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....L.....I.....T.....T.....T.....T.....T.....T.....T.....J

.SP2

The amount involved in these appeals is very very small. We do not think it is an appropriate matter to decide any point of law.

The civil appeals are dismissed.

No order as to costs.

.SP1

.....J.
(S.P. Bharucha)@@
AAAAAAAAAAAAAAAA

.....J.
(N.Santosh Hegde)@@
AAAAAAAAAAAAAAAA

.....J.
(Y.K. Sabharwal)@@
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New Delhi,
January 31, 2001.